

Mechanical Division of Dandakarnya Project—this group comes under that category also—have already been served and these are going to expire on 31-1-1980. May I ask the Minister at least to revoke that order and those termination notices so that these unfortunate employees are not thrown out of employment till you have considered the assurance given here.

**SHRI VASANT SATHE:** Actually by now, out of 43 employees....

**SHRI SAMAR MUKHERJEE:** I am not talking of workers of Mana Camp only; I am talking of the employees of Mechanical Division of Dandakarnya Project.

**SHRI VASANT SATHE:** For that I would need notice, I will examine that and then say something.

As I was saying, out of 43, to whom notices have been given, 32 employees, including 28 employees and four *ad hoc* doctors are being given employment and absorption by the Madhya Pradesh Government. The State is willing to absorb the remaining 11 employees, but the employees have not expressed their willingness so far. If they do so, all the 43 persons will get absorbed even before the expiry of the notice period.

**SHRI SAMAR MUKHERJEE:** It is expiring on 31st January. My request is that you revoke these orders and you take time so that they are not immediately thrown out of employment.

**SHRI VASANT SATHE:** They will not be thrown out of employment. They are being absorbed as I told you.

**SHRI SAMAR MUKHERJEE:** A memorandum has been sent to the Government.

**SHRI VASANT SATHE:** We will consider it sympathetically.

I will examine it sympathetically. You can take it.

**श्री ठाकुर शिव कुमार सिंह :** क्या मंत्री महोदय बतायेंगे कि 43 ग्रादमियों को जो नोटिस दिये गये हैं क्या उन सभी को ऐबजर्व कर लेंगे ?

**श्री वसन्त साठे :** मैंने कहा कि उनमें से 32 लोगों को ऐबजर्व किय जा रहा है मध्य प्रदेश सरकार द्वारा शेष 11 लोग खुद तैयार नहीं हैं। यदि वह राजी होते हैं तो वह भी ऐबजर्व हो जायेंगे।

#### Financial assistance to Bihar State Electricity Board for Rural Electrification

\*24. **SHRI N. E. HORO:** Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) the total amount subsidised or loaned by the Rural Electrification Corporation, to the Bihar State Electricity Board for the purpose of rural electrification in Tribal areas in Bihar specially in Chotanagpur District; and

(b) the progress so far achieved?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHR A. B. A. GHANI KHAN CHAUDHURY): (a) and (b). A statement is laid on the table of the House.

#### Statement

(a) Since its inception in July, 1969 up to 31st December, 1979, the Rural Electrification Corporation has sanctioned 29 rural electrification schemes in the tribal areas in Bihar for a total loan assistance of Rs. 17.29 crores. The amount of loan disbursed against the above schemes is Rs. 11.21 crores. Out of the above, the amount of loan sanctioned for rural electrification in Chotanagpur Division is Rs. 13.77 crores, the disbursement against which is Rs. 9.09 crores.

(b) The Rural Electrification Projects financed by the Corporation are phased for completion over a period ranging up to five years from com-

mencement. The loan is released in instalments on the basis of the phasing of the construction schedule and the progress achieved. Up to the end of June, 1979, 594 villages had been electrified and 218 pump-sets energised in the tribal areas in Bihar through the schemes financed by the Corporation. These include electrification of 493 villages and energisation of 194 pumpsets in the Chotanagpur Division.

SHRI N. E. HORO: The statement shows that there has been a very slow progress of rural electrification in tribal areas. The funds which the Bihar State Electricity Board has received from REC have been only Rs. 13.77 crores. It seems to me that the entire money has not been utilized. I would like to know from the Minister as to what may be the reasons for such a slow progress of rural electrification.

SHRI A. B. A. GHANI KHAN CHAUDHURI: REC normally gives funds to the State Electricity Boards; and it is the function of these Boards to utilize the money in a proper way. Money is not given at a time. It is given in a phased way; and the job has to be done by the Boards. In this particular case, the Boards are with the State Governments. I cannot answer about the slowness at the progress; but with regard to the money, I can say that they have given a lot of money; and that should have been utilized.

SHRI N. E. HORO: I wanted to know the reasons. You have not been able to give the reasons.

SHRI A. B. A. GHANI KHAN CHAUDHURY: REC gives the money. If you have got any question to be put about REC, I am here to reply to you; but about what the Bihar State Electricity Board has done, I cannot answer, because it is a State subject.

SHRI N. E. HORO: You have given the money. You have to follow

it up. When you are financing, you should also ensure that the money is spent properly.

SHRI A. B. A. GHANI KHAN CHAUDHURI: That check is there.

श्री राम.वतार शास्त्री : मैं यह जानना चाहता हूँ कि छोटा नागपुर के इलाके में कुल कितने गांव हैं उनकी संख्या क्या है, और अब तक कितने गांवों का विद्युतीकरण हो सका है ? और जो गांव बचे हुए हैं उनका विद्युतीकरण कितने दिनों में पूरा कर लेने का सरकार का विचार है ?

SHRI A. B. A. GHANI KHAN CHAUDHURI: REC has so far sanctioned 21 schemes in the Chotanagpur division till 31-3-1979. The loan sanctioned totals Rs. 13.77 crores.

श्री रामवतार शास्त्री : टोटल गांवों की संख्या क्या है ? और कितनों को इलेक्ट्रिफाई किया गया है ?

MR. SPEAKER: You have to give notice.

SHRI RAMAVATAR SHASTRI: What is the total number of villages?

SHRI A. B. A. GHANI KHAN CHAUDHURI: I want notice.

MR. SPEAKER: The Question Hour is over.

(Interruptions)

RE. S. N. Q. No. 1

SHRI JYOTIRMOY BOSU: I am on a point of order under rule 54 and rule 388. I have given a notice to suspend the Short Notice Question. (Interruptions)

MR. SPEAKER: I have given my ruling. I have informed you.

(Interruptions)

SHRI RAM JETHMALANI: First of all, let us lodge a protest. Every time, somebody gets up from here. There are ten people who get up from there and create trouble.

(Interruptions)

MR. SPEAKER: Short Notice Question.

(Interruptions)

MR. SPEAKER: It is not your job. It is my job. Please sit down. Please take your seat.

*(Interruptions)*

SHRI JYOTIRMOY BOSU: Rule 54, Sir.

*(Interruptions)*

MR. SPEAKER: I want to listen to certain rules if any Member refers to them.

*(Interruptions)*

MR. SPEAKER: Order, order. Mr. Shastri, please sit down.

*(Interruptions)*

MR. SPEAKER: That you have not to decide I have to decide it.

*(Interruptions)*

MR. SPEAKER: Please sit down. This is my job to do it. I will do it.

*(Interruptions)*

MR. SPEAKER: Mr. Kamal Nath, please sit down. This is my job to do it. I will do it.

*(Interruptions)*

MR. SPEAKER: Mr. Shastri, will you please sit down?

*(Interruptions)*

MR. SPEAKER: Mr. Faleiro, please sit down.

*(Interruptions)*

SHRI JYOTIRMOY BOSU: Rule 54 clearly states: "A question relating to a matter of public importance may be asked with notice shorter than ten clear days...."

MR. SPEAKER: I have allowed it after a full consideration. I have gone through it. I have already done it.

*(Interruptions)*

MR. SPEAKER: Smt. Krishna Sahi.

SMT. KRISHNA SAHI: SNQ. No. 1 *(Interruptions)*

MR. SPEAKER: I have gone through it perfectly well. You can come to my chamber. I will satisfy

you. Shrimati Krishna Sahi—Short Notice Question.

SHRI GEORGE FERNANDES: There is rule 41. 41(2) says: "The right to ask a question...."

*(Interruptions)*

MR. SPEAKER: It is my job, not yours.

SHRI GEORGE FERNANDES: There is rule 41. Then you see sub-rule 9 and then sub-rule 22. I will read sub-rule 9.

*(Interruptions)*

MR. SPEAKER: This is not proper. He is on a point of order. I am listening to him. Please take your seat.

*(Interruptions)*

MR. SPEAKER: How are you to decide about it?

SHRI GEORGE FERNANDES: I shall read sub-rule 9. It says: "It shall not reflect on the character or conduct of any person whose conduct can only be challenged on a substantive motion." Sub-rule 22 says: "It shall not ordinarily ask about matter pending before any statutory tribunal or statutory authority performing any judicial or quasi-judicial functions or any commission or court of enquiry appointed to enquire into, or investigate, any matter but may refer to matters concerned with procedure or subject or stage of enquiry, etc...." Now, if you go through this question, this question says, "Whether it is a fact that Government had set up special courts to harass their political opponents."

*(Interruptions)*

MR. SPEAKER: Your objection is over-ruled.

SHRI GEORGE FERNANDES: Does the Government propose to abolish the special courts?

MR. SPEAKER: I have over-ruled your objection.

**SHRI GEORGE FERNANDES:** Whether Government proposes to abolish the special courts in keeping with the sentiments expressed in the voice raised by the masses?

MR. SPEAKER: Shrimati Krishna Sahi.

(Interruptions)

**SHRI GEORGE FERNANDES:** What is your ruling on the point?

MR. SPEAKER: I have taken into consideration all the rules and allowed this question to be put.

(Interruptions)

MR. SPEAKER: Do not record.

(Interruptions)\*\*

MR. SPEAKER: You can come to my chamber and discuss it. Nothing more.

(Interruptions)

MR. SPEAKER: Shrimati Krishna Sahi.

(Interruptions)

MR. SPEAKER: I have given my ruling. I have over-ruled it. You cannot question why I have over-ruled. I have over-ruled that objection. That is all. Shrimati Krishna Sahi...

श्रीमती कृष्णा साही : अल्प सूचना प्रश्न संख्या 1

(Interruptions)

MR. SPEAKER: Order please, Shrimati Krishna Sahi is on her legs.

(Interruptions)

MR. SPEAKER: Yes, Minister may please reply.

विधि, न्याय और कम्पनी कार्यकारी (श्री पी. शिवशंकर): अल्प सूचना प्रश्न संख्या . . . . .

**SHRI JYOTIRMOY BOSU:** \*\*

(Interruptions)

MR. SPEAKER: This is your opinion, Mr. Bosu.

(Interruptions)

MR. SPEAKER: There is no question of party. You are casting aspersions on the Chair. It is not proper.

**SHRI P. VENKATASUBBAIAH:** He is casting aspersions on the impartiality of the Speaker. I will request you to remove it from the records.

MR. SPEAKER: Yes, this is expunged.

You are casting aspersions on the Chair, Mr. Bosu.

**SHRI JYOTIRMOY BOSU:** I never do that. I am a victim of that.

(Interruptions)

**SHRI JYOTIRMOY BOSU:** I am on a point of order under Rule 41, sub-rule (ix).

MR. SPEAKER: I have read that too. I have also gone through that rule. Rule 41, I have got it here.

(Interruptions)

**SHRI P. SHIV SHANKAR :** I am on my legs.

(Interruptions)

**SHRI JYOTIRMOY BOSU:** Who told you that I cast aspersions on you? Who told you that? (Interruptions) I assure you, I never do that.

(Interruptions)

MR. SPEAKER: Please take your seat now.

(Interruptions)

MR. SPEAKER: I have heard. I have completely given my thought. I have read it. I have gone through it.

**SHRI RAM JETHMALANI:** If you tell me that you have considered it,

\*Not recorded.

\*\*Expunged as ordered by the Chair.

I will accept your word for it. But have you considered Rule 41(2) (xviii)? Have you applied your mind that the Minister is not officially concerned with the setting up of the special courts? How can he answer this question? Kindly at least listen to the Opposition. Thereafter you make up your mind in any way you like.

(Interruptions)

SHRI RAM JETHMALANI: He is talking of (xi). I am talking of something else. Please see (xviii) and tell me.

(Interruptions)

MR. SPEAKER: I have gone through it.

(Interruptions)

SHRI JYOTIRMOY BOSU: Prof. Ranga, you do not get in to it.

MR. SPEAKER: I have gone through it.

SHRI RAM JETHMALANI: 'It shall not relate to a matter with which a Minister is not officially connected'.

Now, was this Minister officially concerned with the passing of a statute called the Special Courts Act? The Special Courts Act was passed by Parliament, by both Houses of Parliament. How was he concerned with the setting up of the Special Courts and he is not qualified for that question.

(Interruptions)

MR. SPEAKER: Will you please take your seats? I may tell the hon. Members that I have decided everything after a careful study and I will ask any Member, if he has got any objection, to come to my chamber and discuss it later on. Now, Mr. Shiv Shanker.

(Interruptions)

SHRI GEORGE FERNANDES: If you say that Members....

(Interruptions)

MR. SPEAKER: If you come to me, I will discuss. I have said that.

SHRI GEORGE FERNANDES: My submission is that the question may be postponed and he may be called to your chamber.

(Interruptions)

MR. SPEAKER: I have allowed it after full consideration and study. I am not going to disallow it. Now Mr. Shiv Shanker. (Interruptions). If you want to ask a Supplementary, you can have it and you can exploit the situation and take full advantage of it. You can do so.

(Interruptions)

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, आपने अभी यह कहा कि अगर हमारी कोई प्राप्ति हो...

MR. SPEAKER: If any Member has any objection, he can discuss. It has already been discussed in my chamber. I have done it. It is my ruling that I have allowed it. (Interruptions). The Speaker is on his legs, everybody takes his seat. Hon. Members, I will again explain it. If there is any difficulty or any difference of opinion any time, it can be thrashed out, but not like this, in this way. (Interruptions). That is something.

SHRI ATAL BEHARI VAJPAYEE: It should be kept pending.

(Interruptions)

MR. SPEAKER: Let me explain this. For this question which I have allowed after full consideration and full study, I am not going to defer it. He has to answer this question and you can put the Supplementaries on it, in my view. Now, Mr. Shiv Shanker.

(Interruptions)

MR. SPEAKER: Mr. Bosu, don't interrupt now. I have ruled on it.